

Corruption Cases on S. E. Railway

**1638. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:**

Will the Minister of Railways be pleased to state the number and nature of corruption cases pending at present on the South Eastern Railway?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): Number of corruption cases as on 31st January, 1966 175

Nature of these cases

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| (1) Demand and acceptance of illegal gratification. | 19 |
| (2) Securing employment and promotion etc. on false declaration and submission of false certificates. | 7 |
| (3) Fraudulent drawal and misuse of Passes & Privilege Ticket Orders. | 12 |
| (4) Misappropriation of Railway cash and materials etc. | 27 |
| (5) False maintenance of Muster Rolls, manipulation of official records, drawal of false travelling allowance etc. | 23 |
| (6) Violation of Service Conduct rules and departmental procedural orders. | 28 |
| (7) Obtaining employment on impersonation. | 3 |
| (8) Drawal of House Rent Allowance on production of false certificates. | 2 |
| (9) Disproportionate assets. | 18 |
| (10) Exchange of Railway Tickets against fake Rail warrants in respect of Orissa Government. | 1 |
| (11) Execution of works below specification by Railway contractors or ex- | |

cess issue of materials of employment of excess labour. 10

- (12) Carrying of unbooked luggage and un-authorised persons in Trains. 2
- (13) Miscellaneous. 17

TOTAL 175

Electrified Stations on S. E. Railway

**1639. Shri Dhuleshwar Meena:
Shri Ramchandra Ulaka:**

Will the Minister of Railways be pleased to state:

(a) the names of the stations electrified on the South Eastern Railway during 1965-66;

(b) the total expenditure incurred thereon; and

(c) the names of stations proposed to be electrified during 1966-67?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). A statement is laid on the Table of the House. [Placed in Library No. See LT-5699|66.]

Coca Cola Industry

1640. Shri Badshah Gupta: Will the Minister of Industry be pleased to state:

(a) the name of the owner of the Coca Cola Industry in India; and

(b) the annual royalty, if any, that has to be paid to any foreigner?

The Minister of Industry (Shri D. Sanjivayya): (a) Messrs. Coca Cola Export Corporation of U.S.A. have been permitted to establish a unit for the production of concentrate in India. The concentrate is used for production of Coca Cola by different bottling units owned by Indian parties in India.